



Source: <https://www.deccanherald.com/amp/story/india/west-bengal/bengal-cabinet-approves-formation-of-2-panels-under-ex-hc-judges-to-probe-graft-women-torture-under-tmc-rule-4007232>

Home india west bengal

Bengal cabinet approves formation of 2 panels under ex-HC judges to probe graft, women torture under TMC rule
The CM said both retired judges had given their consent, and the panels would begin functioning from June 1.
PTI

Last Updated 18 May 2026, 18:13 IST

Kolkata: The West Bengal cabinet on Monday approved the formation of two commissions headed by retired judges of the Calcutta High Court to probe alleged institutional corruption and atrocities against women and girl child during the previous TMC regime, Chief Minister Suwendu Adhikari said.

He said both retired judges had given their consent, and the panels would begin functioning from June 1.

The CM said the decisions were linked to commitments made during the election campaign and were taken in public interest.

Adhikari said that the panel to probe institutional corruption will be headed by retired Calcutta High Court judge Justice Biswajit Basu, with an ADG-rank IPS officer, Jayraman, as member secretary.

He said the panel would examine alleged irregularities in central and state welfare schemes, public construction works and service delivery systems.

"It will look into corruption, cut money, bribery, misappropriation of government funds and cases where common people have been cheated. Government officials, panchayat representatives, brokers, contractors, NGOs and cooperative bodies will all come under its ambit," Adhikari said.

He said complaints could be filed by members of the public and agencies involved in public works, and recommendations are expected within 30 days of the commencement of work.

"Based on their recommendations, FIRs will be registered, and action will be taken under the Bharatiya Nyaya Sanhita (BNS). We will also try to recover misappropriated government funds," he said.

The other panel, which will look into atrocities against women and girl child, will be chaired by retired judge Justice Samapti Chatterjee, with IPS officer Damayanti Sen as member secretary.

"This commission will look into atrocities committed over the past several years in the state, particularly against women and children, including those from SC, ST and minority communities," Adhikari said.

He said the commission would operate a dedicated complaint system, including a portal, WhatsApp and email channels, and would also take up pending FIRs and general diary entries.

"The members will conduct field visits to police stations and districts, record statements and hold public hearings at the local level," he said.

Adhikari said the commission would also examine pending recommendations of bodies such as the National Human Rights Commission and other constitutional commissions, and could recommend reopening of cases, fresh FIRs, supplementary chargesheets and stronger prosecution measures where necessary.

"We took these decisions in the cabinet today. During the election period, Union Home Minister Amit Shah had declared a chargesheet against the previous state government. There were two commitments made in the larger public interest of the people of the state," Adhikari said.

He said the government was aware of public expectations but stressed that institutional mechanisms take time to become effective.

"There is public expectation, and although we worked out the framework in a short time, this is a long process. If we do not start now, we will not be able to show results in two to three months. That is why we completed the formation within 10 days and also gave cabinet approval," he said.

(Published 18 May 2026, 18:13 IST)

Source: <https://swarajyamag.com/news-brief/west-bengal-police-reopen-59-cases-linked-to-2021-post-poll-violence-register-181-fresh-firs-as-tmc-leaders-face-arrests>

News Brief

West Bengal Police reopen 59 cases linked to 2021 post-poll violence, register 181 fresh FIRs as TMC leaders face arrests

Swarajya News Staff

May 19, 2026 | Updated 08:45 AM GMT+5:30

The West Bengal Criminal Investigation Department has initiated fresh action in connection with the 2021 post-poll violence, reopening 59 cases where final reports had earlier been submitted and registering 181 fresh FIRs. The state police have also started 458 new enquiries relating to complaints from the violence that erupted following the 2021 Assembly elections, when the Trinamool Congress secured a third consecutive term in power.

A senior CID officer confirmed that the agency was revisiting cases that had earlier been closed. The reopened cases are being examined for further investigation, with the process continuing across the state. The fresh action comes after West Bengal Chief Minister Suwendu Adhikari, who assumed office on 9th May following the BJP's historic victory in the 2026 Assembly elections, directed police across the state to enforce provisions under the Bharatiya Nyaya Sanhita and register FIRs in all uninvestigated murder and assault cases linked to the 2021 violence.

Adhikari urged victims and their families to come forward and lodge complaints even if they did not possess evidence, assuring them that investigations would be carried out by police. The directive came amid a series of actions against several Trinamool Congress leaders over allegations related to extortion, violence and land grabbing since the BJP formed its first-ever government in West Bengal after securing 207 seats in the 294-member Assembly, ending the Trinamool Congress's 15-year rule.

Multiple TMC leaders have been arrested in recent days in connection with corruption and post-poll violence charges. In Cooch Behar district, police arrested former Dinhata Municipality chairman Gouri Shankar Maheshwari in connection with a building plan approval corruption case, whilst Mathabhanga police arrested Trinamool councillor Chandrashekhar Roy Basunia in connection with allegations including poll violence and looting dating back to 2021. West Bengal police also arrested TMC leader Abdul Kader Haque today over allegations of post-poll physical assault and violence.

The 2021 post-poll violence occurred after the All India Trinamool Congress, led by Mamata Banerjee, won the state elections. The BJP claimed that at least six of its workers were killed during the violence, whilst five AITC workers were also allegedly killed. The National Human Rights Commission had intervened at the time, sending a team to investigate concerns about human rights violations, particularly attacks on women and children. The CBI had been investigating multiple cases, with 39 cases of rape and molestation and 52 cases of murder or unnatural death remaining under examination as of January 2022. The renewed crackdown under the new BJP government

has intensified scrutiny of previously closed cases, with police superintendents and commissioners instructed to identify investigative lapses and reopen cases where necessary.

Source: <https://www.aninews.in/news/national/general-news/inmate-found-pregnant-in-ranchi-jail-lop-marandi-alleges-cover-up-conspiracy-seeks-judicial-probe20260518143032/>

Inmate found pregnant in Ranchi jail; LoP Marandi alleges cover-up conspiracy, seeks judicial probe
ANI | Updated: May 18, 2026 14:30 IST

Ranchi (Jharkhand) [India], May 18 (ANI): Leader of Opposition in Jharkhand Assembly, Babulal Marandi, on Monday, levelled accusations against the Superintendent of Birsa Munda Central Jail, alleging a conspiracy to assault female inmates and destroy evidence over the incident of alleged sexual exploitation of a female inmate surfaced, after she was found pregnant in Jail.

In a post on X, Marandi termed the incident shameful and alleged that the victim was repeatedly physically exploited" by the Jail Superintendent amid judicial custody.

Citing what he described as "reliable information," the BJP leader alleged that efforts were being made to destroy biological and forensic evidence by shifting the victim to "secret locations" and medical facilities under the pretext of treatment.

He further accused the Jail Inspector General (IG) of attempting to shield the accused and tamper with evidence in the matter.

"What happened behind the bars of the jail has shamed the entire state of Jharkhand. The incident of a female prisoner, held in judicial custody in Ranchi's Hotwar Jail, being repeatedly physically exploited by the Jail Superintendent and becoming pregnant is extremely serious, shameful, and a shocking assault on humanity. Reliable information has come to light that a conspiracy is underway to take the victim female inmate, to secret locations and medical facilities under the pretext of treatment and illness, in order to destroy biological evidence and forensic proof. The Jail IG himself is playing an active role in covering up this case, making files disappear, and providing protection to the guilty Jail Superintendent. Witnesses to the illicit activities, the movement of officials, and the entire sequence of events--employees who were present--are also being systematically transferred here and there in an attempt to silence them," he wrote.

Raising concerns over the matter, the LoP asked Chief Minister of Jharkhand Hemant Soren to take cognizance of the matter and dismiss the Jail IG from the post, adding that the government's silence on the matter will indicate their complicity in such acts of exploitation against women. He also asked the National Commission for Women, the National Human Rights Commission, the National Commission for Minorities, the High Court, and the Supreme Court to take action on the matter.

"@HemantSorenJMM ji, listen clearly: if the Superintendent who physically exploited the woman held in judicial custody and the Jail IG who is destroying evidence are not relieved of their duties and arrested, then it will be proven that you and your top officials are also complicit in such heinous acts like the exploitation of women imprisoned in jails. The National Commission for Women, the National Human Rights Commission, the National Commission for Minorities, the Hon'ble High Court, and the Hon'ble Supreme Court should take cognizance and take action against the physical harassment and heinous acts being perpetrated against women in Jharkhand's jails," he wrote.

Meanwhile, BJP spokesperson Pratul Shahdeo also expressed concerns over the incident, stating that a "black business" has been exposed. He said that LoP Marandi has written to the jail authorities inquiring about the details of the incident.

He further alleged that senior officials, including the Jail IG, got engaged in a cover-up, adding that the test came

back negative in the later report due to a potential abortion done to settle the matter.

"It's shocking, unbelievable. Tell me, inside the high walls of this jail, the game of this black business has been exposed. Now tell me, the leader of the opposition Babulal Marandi ji has also written a letter and has asked the jail authorities that when for the first time that woman prisoner was tested with a pregnancy kit, she turned out to be pregnant. After that a massive cover-up operation was carried out in which all the big officials including the Jail IG were involved in settling this entire matter, her abortion was probably done. She was quietly taken outside the jail and her abortion was done in private clinics, after that when her report came, the pregnancy test came negative in it," he told ANI.

He hit out at the Chief Minister, raising questions over the security of the female prisoners in the state. He called for a judicial inquiry into the matter, alleging the involvement of senior officials.

"Naturally, it will come negative after the abortion, so this entire matter exposes that in the Hemant government, even women prisoners are not safe inside the jail, they are being sexually exploited, they are being raped. And what's even more shameful is that attempts are being made to suppress this entire incident, this is a truly hair-raising incident. And there should be a judicial inquiry into this, there should be an inquiry by a sitting High Court judge. Now, if the jail administration investigates this, we won't believe it at all because big people are involved in this cover-up. We don't have faith in the police, in the Jharkhand police, you get this incident, this gruesome incident, investigated by a sitting High Court judge. When daughters are not safe even inside jails in this state, where they are raped and attempts are made to suppress it, then you conduct an investigation, conduct a judicial investigation," he added. (ANI)

Source: <https://www.millenniumpost.in/bengal/state-sets-up-two-inquiry-commissions-on-corruption-crimes-against-women-660526>

Home > Bengal > State sets up two inquiry commissions on corruption, crimes against women

State sets up two inquiry commissions on corruption, crimes against women

BY SOUMITRA NANDI 19 May 2026 1:59 AM

Kolkata: Chief Minister Suwendu Adhikari on Monday announced the formation of two separate inquiry commissions to investigate allegations of institutional corruption and crimes against women, while the state Cabinet approved the 'Annapurna Bhandar' scheme and free travel for women in government buses. Both initiatives will come into effect from June 1. The decision was taken at the second Cabinet meeting of the newly formed state government. Adhikari said the two inquiry commissions would begin functioning from June 1. The commission probing allegations of institutional corruption will be headed by retired Justice Biswajit Basu, with senior IPS officer K Jayaraman, currently ADG (North Bengal), serving as member secretary.

The second commission, constituted to examine allegations of atrocities against women and girl children, will be headed by retired Justice Samapti Chatterjee. IPS officer Damayanti Sen, presently ADG (Armed Police), will act as member secretary. During the election campaign, Union Home Minister Amit Shah had promised action on both issues. "Within 10 days of assuming office, our government has constituted the two inquiry commissions in line with those commitments," Adhikari said. The Chief Minister alleged that corruption had taken place in the implementation of central and state welfare schemes, public-funded construction projects and delivery of government services. He claimed bribery, "cut money", misuse of public funds and cheating of ordinary people had become widespread with the involvement of government officials, panchayat representatives, councillors and middlemen. According to him, the commission under Justice Basu was formed specifically to investigate such "institutional corruption".

Adhikari said the Chief Secretary and Home Secretary would provide logistical and infrastructural support to the anti-corruption commission, including manpower and relevant documents. He expressed hope that the panel would begin submitting recommendations within 30 days of commencing work. "Based on those findings, FIRs would be registered and action initiated under relevant provisions of the Bharatiya Nyaya Sanhita," he said. On the women's safety commission, Adhikari said complaints could be submitted through a dedicated online portal once the panel becomes fully operational. Pending complaints and FIRs would also be collected and reviewed.

He added that recommendations and pending reports from bodies such as the National Human Rights Commission, SC Commission, ST Commission, OBC Commission, Minority Commission, and Women and Child Rights Commissions at both state and national levels would be examined during the preliminary stage of the probe. To facilitate information gathering, the member secretaries of both commissions will visit police stations across districts and record statements directly from complainants and local residents. "People would not need to travel to Kolkata to submit complaints, as the process would be conducted at the police station level across the state," Adhikari said.

Meanwhile, the Cabinet also approved the 'Annapurna Bhandar' scheme and free travel for women in government buses from June 1. During the election campaign, the BJP leadership had promised to double monthly social

assistance and allow free travel for women in government buses. Women and Child Welfare Minister Agnimitra Paul said beneficiaries under the previous government's 'Lakshmir Bhandar' scheme would automatically be shifted to Annapurna Bhandar without additional formalities. Under Lakshmir Bhandar, beneficiaries receive Rs 1,500 per month, while SC/ST women get Rs 1,700. Under the new scheme, the assistance amount will increase to Rs 3,000 per month. Paul said the assistance would be transferred directly to beneficiaries' bank accounts. She added that her department would analyse the list of people whose names were deleted during the Special Intensive Revision (SIR) exercise. "Persons who have died or are Bangladeshi or Rohingya will not be entitled to Annapurna Bhandar. Those who have applied before the appellate tribunal or under the Citizenship Amendment Act (CAA) will also get Annapurna Bhandar," she said. Paul also said a dedicated online portal for fresh applications would be launched soon. On expanding the transport fleet, she said the Chief Minister had indicated that more electric buses would be inducted.



Source: <https://www.newsonair.gov.in/wb-govt-constitutes-two-inquiry-commissions-to-investigate-institutional-corruption-women-atrocities/>

Home Regional News

WB govt constitutes two inquiry commissions to investigate institutional corruption & women atrocities

News On AIR | May 18, 2026 10:14 PM

WB govt constitutes two inquiry commissions to investigate institutional corruption & women atrocities

The Government of West Bengal has constituted two inquiry commissions to investigate institutional corruption and atrocities against women, in line with the election promises made by the Bharatiya Janata Party. Chief Minister Suwendu Adhikari announced the formation of the two commissions today, following approval from the state cabinet.

Biswajit Basu, a retired Justice of the Calcutta High Court, will serve as the Chairman of the commission investigating institutional corruption. Senior IPS officer (ADG level) K. Jayaraman will be the member secretary of this commission. On the other hand, Justice (retired) Samapti Chatterjee of the Calcutta High Court will head the commission formed to investigate atrocities against women under the erstwhile Mamata Banerjee-led government. Senior IPS officer (ADG level) Damayanti Sen will be the member secretary of this commission. Chief Minister Suwendu Adhikari informed the media today that both commissions will begin their work on June 1st. He stated that past cases involving institutional corruption and atrocities against women will be thoroughly investigated, and members of the public will be able to submit their testimonies.

The investigation into institutional corruption will cover all government departments, including panchayats. Reports of corruption within Zila Parishads will also be thoroughly scrutinized.

Regarding atrocities against women, past reports from the National Human Rights Commission, the SC, ST, and OBC commissions, and other related bodies will be reopened. Furthermore, members of the commission will visit police stations and various locations across West Bengal as part of their probe. If necessary old cases will be reopened. Chief Minister Suwendu Adhikari has expressed hope that the Commissions may be able to submit their reports after 30 days.

Source: <https://www.orissapost.com/funding-cut-for-shri-anna-abhiyan-triggers-concern/>

Funding cut for Shri Anna Abhiyan triggers concern

PNN Updated: May 18th, 2026, 10:06 IST in State, Top Stories

Nandapur: The state government has reduced the fund allocation for the Shri Anna Abhiyan for 2026-27 by 31 per cent, triggering concern among farmers, entrepreneurs and intellectuals in Koraput district, prompting a complaint before the NHRC.

The initiative was launched to revive traditional millets such as ragi, kangu, suan, and bajra, aiming to enhance farmers' incomes and improve nutrition on people's plates.

The government has earmarked Rs 400 crore for the mission in 2026-27, significantly lower than the previous allocation.

Farmers' groups alleged that the budget reduction could adversely affect millet cultivation across the district's 12 blocks and impact nearly 40,000 hectares of agricultural land, including 17,000 hectares under ragi cultivation.

Under the Shri Anna Abhiyan in 2024-25, around 15,319 farmers reportedly benefited and produced 2,39,875 quintals of ragi.

Farmers cultivating suan, kangu and bajra on nearly 17,000 hectares also became self-reliant by producing about 1,000 metric tonnes of millets.

Entrepreneurs associated with millet processing and marketing have also expressed dissatisfaction over the reduced funding.

In the district, 89 RR cellar polishing units, 20 de-husking machines, 325 grinding units, 106 crushing machines, nine cleaning and grading units, two Mission Shakti cafes, 13 millet snack outlets, 45 customer procurement centres and 45 millet seed sales centres have been established under the programme.

Farmer representatives and intellectuals alleged that a reduction in financial support could affect the livelihoods of 32,123 farmers and more than 70 entrepreneurs linked to the millet sector.

Expressing concern over the curtailed allocation, advocate and human rights activist Anup Kumar Patra has drawn the attention of the Chief Minister, state Agriculture Minister, Chief Secretary and the National Human Rights Commission (NHRC).

The commission has registered the advocate's complaint for consideration under Diary No. 10681/IN/2026.

The previous state government had launched the Odisha Millet Mission with the objectives of protecting traditional crops like ragi, increasing farmers' income, conserving the soil quality of upland agricultural fields in Koraput district, and highlighting the nutritional value of millets at the global level to help combat malnutrition.

Following the mission's success, the Government of India, NITI Aayog, Indian Council of Agricultural Research (ICAR) and Indian Institute of Millets Research (IIMR) conferred the Poshak Anaaj Award on the initiative. The University of Cambridge had also decided to undertake further research, describing the mission as a "green revolution." The initiative was praised internationally by the International Fund for Agricultural Development (IFAD) and the Food and Agriculture Organisation (FAO).

Farmers were receiving incentives along with fair prices for their produce.

However, the present regime's decision to rename the Odisha Millet Mission as the Shri Anna Abhiyan and the subsequent reduction in budget have triggered concern among farmers.

Millet growers of Nandapur block and other parts of Koraput district fear the move will adversely affect cultivation and farmland.

They also apprehend that the procurement of millet will decline, leading to a fall in prices. Advocate Patra said the matter has been brought to the attention of the state government and the NHRC.

When contacted, Koraput District Special Development Council Chairman Bhagaban Muduli said Koraput is a predominantly tribal district where people depend largely on agriculture for their livelihood and millet cultivation under the Shri Anna Abhiyan has given Koraput a distinct identity.

Muduli said he would draw the attention of the Chief Minister and the state Agriculture Minister to seek enhancement of assistance under the scheme.

Expressing concern, Pottangi MLA and Congress Legislative Party (CLP) leader Rama Chandra Kadam said the move would adversely affect traditional millet farmers across all 30 districts of the state.

Kadam said he would discuss the matter with the Governor, Chief Minister and Agriculture Minister and raise the issue in the upcoming Assembly session.

Source: <https://www.thequint.com/opinion/jharkhand-high-court-custodial-death-verdict-offers-rare-hope>

Home Opinion Why a Jharkhand HC's Custodial Death Verdict Could Become a Landmark for India

Why a Jharkhand HC's Custodial Death Verdict Could Become a Landmark for India

This could be a great model for every state where custodial deaths go un-investigated and families go uncompensated.

Edgar Kaiser Follow Published: 18 May 2026, 5:59 PM IST

The Jharkhand High Court orders fresh judicial probes into 262 of 427 custodial deaths, flags grave legal violations, and links them to wider national failures on torture, accountability and compensation. Edgar Kaiser asks: Can this verdict become a model to fix India's custodial justice crisis?

A Jharkhand High Court has recently flagged 427 custodial deaths in the state since 2018, ordering a judicial inquiry into the matter. The judgment by shines a ray of hope for hundreds of victims' families who long awaited the justice system to keep up to its Constitutional promise. A promise that has rarely been delivered in custodial violence cases across the country.

The Mumtaz Ansari verdict must be mapped in the larger canvas of international pushback, failure of domestic mechanisms, and the consistent clarion call for custodial accountability in India.

Amongst prior rulings that either directed systemic reforms without reaching individual victims, or delivered justice to one family without systemic overhaul, this judgment is a pioneer, and stands unique by promising to deliver systemic reforms and collective justice to hundreds of victims.

A Crisis of Accountability

As early as 2016, Human Rights Watch came out with a staggering report on custodial torture in India, which highlighted the contradiction between the enormous instances of custodial deaths and very few to no convictions of police officers, marking the State's failure to meet the gap in accountability.

Almost 10 years later, the World Organisation Against Torture categorised India as a "high-risk" country in its Global Torture Index. Another International report revealed that the National Human Rights Commission (NHRC) received a total of 20,000 complaints of custodial deaths between 2014 and 2022, with a prosecution rate of zero.

Recent figures from the NHRC reveal that there had been 170 recorded custodial deaths in only the first three months of this year, which points to a sharp incline from previous years. The NHRC, with a clear mandate to investigate torture, is nevertheless suffering from a credibility crisis at the International level due to its lack of independence and effectiveness, among other factors.

India lacks an anti-torture law and has not ratified the Convention Against Torture since 1997, despite repeated promises and the NHRC's recommendation around the early 2000s. Several International bodies, including the UN Human Rights Committee, have been urging India to address this issue by enacting an anti-torture law and introducing institutional reforms, but in vain.

This year alone, the UN Special Rapporteur on Torture made several attempts to urge the government to act,

including her remarks at the Human Rights Council in Geneva, a joint letter to the Indian government and her recommendations during a civil society consultation last week. Despite all this, the government exhibits absolute impunity, culminating in international and local failure of human rights accountability in India.

Reforms without Remedy

It would be unfair to say that the judiciary has done nothing so far. A few weeks ago, The Quint reported the historic verdict in the Sathankulam custodial death case. But it doesn't extend much beyond the individual remedy to create systemic change and collective justice for past victims, as much as its symbolic value.

The Supreme Court has delivered several verdicts to create systemic reforms, including the setting up of CCTV cameras in police stations and the creation of a police complaints authority (PCA) for police accountability. However, both CCTVs and PCAs suffer from a serious implementation crisis, which leaves the accountability gap intact.

The Apex Court, even as early as 1999, has been stating that custodial violence "strikes a blow at the rule of law", but has it really been translated into systemic change and justice for victims? At this juncture comes the Jharkhand HC decision, which is compelling and reassuring for more than one reason: the rhetorical value, procedural safeguards and reparation to victims.

The Principal Bench of the Jharkhand HC delivered this verdict in a Public Interest Litigation, predicated upon the government data revealing 427 custodial deaths in the state between 2018 and 2026, more than half denied the independent judicial inquiry the law mandated.

The petition prompted the court to uphold constitutional morale, enforce procedural guarantees, and deliver collective justice. The court was very clear about its language from the beginning of the verdict. It asserted that the victims are 'marginalised and socio-economically weaker sections of society' who lack the financial and legal resources to pursue their rights against the 'state machinery'.

The court was "shocked beyond words" perusing the data and rebuked the government for being in a "state of denial", calling it a "profound failure of constitutional machinery". The court reprimanded the 'pick and choose' approach employed by the government, stating that the government has no "luxury of choice" to make the executive magistrate investigate cases of custodial violence, which was outlawed decades ago.

Procedural Violation and Constitutional Failure

At the heart of the judgment lies a statutory violation of section 176(1-A) of the CrPC, inserted by Parliament in 2006 following the Law Commission's 152nd Report of 1994, which clarified that custodial death inquiry must be conducted by a Judicial Magistrate, not an Executive Magistrate.

The court referred to the Law Commission's report, which stated that custodial violence, a substantive violation, should be taken over by the procedural safeguard of ensuring a prompt and impartial inquiry.

The earlier arrangement, which allowed executive magistrates to investigate custodial deaths, was inherently erroneous, as it placed the inquiry within the same executive framework it was designed to oversee. 'Both the inquiring officer and the personnel whose conduct was under scrutiny were functionaries of the same administrative hierarchy, often operating under identical political and bureaucratic pressures.'

The 2006 amendment was a direct legal response to address this conflict of interest, which the Jharkhand government had ignored completely.

Of 427 custodial deaths between 2018 and 2026 in Jharkhand, 262 were handed to Executive Magistrates, which the court held to be void ab initio and "not a mere procedural lapse". The state's own affidavit compounded the violation with a revealing arithmetic failure, i.e., 262 executive magistrate inquiries and 225 judicial magistrate inquiries yielding 487 cases, against a total of only 427 deaths.

The court noted this discrepancy directly, 'casting serious doubt on the state's veracity.' This systemic bypass, the court held, violated both Article 21, the right to life cannot be investigated by the very executive responsible for its

deprivation, and Article 14, since the arbitrary pick and choose selection of which families received judicial inquiry and which did not introduces unconstitutional caprice into a domain where equality before the law is non-negotiable.

The Court's Intervention

The remedy was path-breaking; 'de novo' inquiries ordered across all 262 cases, retrospective, collective, court-supervised and most importantly, time-bound. The court set a clear deadline and reporting for all the directions it gave.

In addition, the court also directed the judicial academy to prepare Standard Operating Procedures (SOPs) and a model format for inquiry reports to all judicial officers within four months. The court went a step further and ordered that every inquiry report upon completion must be forwarded to both the NHRC and the Jharkhand State Human Rights Commission, with explicit assurance from the concerned magistrate and Superintendent of Police that the inquiry has complied with the statutory requirement.

As a human rights lawyer from a victim-centred organisation, what appears most striking to me is how quietly, yet revolutionarily, the court delivered reparation for victims.

As a form of reparations to the victims, the court stated, "It is an admitted reality that the doors of this Court are often practically inaccessible to every litigant for the purpose of seeking compensatory remedies. While a robust framework already exists in the form of District Victim Compensation Committees, we find that its potential is seldom realised in cases involving custodial deaths."

The court directed that upon receipt of an inquiry report disclosing custodial violence, the District Victim Compensation Committee shall, on its own motion, take up the matter and determine compensation within thirty days, without unnecessarily burdening the victims to approach the court.

A Rare Judicial Breakthrough

As elucidated above, the judgment is novel and path-breaking for many reasons. This is the first verdict by any constitutional court providing a collective remedy to hundreds of custodial death victims for the violation of procedural safeguards. It is also the first case where the court has held a violation of Article 21 along with Article 14 for the pick and choose methodology deployed by the government.

By asking the judicial academy to prepare SOPs and mandating the reporting to national and state human rights institutions, the verdict quite significantly wakes up different branches of the executive and judiciary, which have long operated in silos, collectively blocking the path to justice in custodial accountability. Beyond the prayer, the court captured the vulnerable status of the victims and revitalised an existing body to compensate the victims, also to avoid unnecessary litigation.

This case could be a great model for every other state where custodial deaths go uninvestigated and families uncompensated. The data needed to replicate this litigation already exists in NHRC annual reports, potential RTI responses from state home departments, and starred questions answered in state legislative assemblies.

While custodial justice has long been a distant dream for victims across India, Mumtaz Ansari shows it is not an impossible one, an exemplary case of strategic litigation for human rights lawyers, and for the hundreds of families who have navigated this dark sea alone, it may finally be the lighthouse they were looking for.

(Edgar Kaiser is a human rights lawyer at People's Watch and an L.L.M candidate in European and International Human Rights Law at Leiden University, Netherlands. This is an opinion piece and the views expressed are the author's own. The Quint does not endorse or is responsible for them.)

Source: <https://thehindustangazette.com/national/new-delhi/complaint-against-nhrc-member-priyank-kanungo-accused-him-inciting-communal-tension-in-bhopal-45623>

NewsNationalNew Delhi

Complaint Against NHRC Member Priyank Kanungo Accused Him Inciting Communal Tension in Bhopal
By Waquar Hasan May 18, 2026

NEW DELHI – A police complaint has been lodged against Priyank Kanungo, a member of the National Human Rights Commission (NHRC), for allegedly sharing an AI-generated provocative and fictitious post on Facebook.

The complainant filed by a local resident Osaf Ali with the Jahingarabad police station on Friday alleged that the post is designed to incite hatred between the Hindu and Muslim communities in Bhopal's Jinsi area, Madhya Pradesh.

The complaint alleged that Kanungo shared an AI-generated image claiming he would meet members of the Sant Ravidas community regarding local body's proposal to demolish a Dalit Hindu temple to make way for a metro project. However, the complainant argued that the post misrepresents the situation and uses a manipulated photo to stoke religious tensions.

The complaint is regarding a photo attached to Kanungo's post depicting the Sant Ravidas temple surrounded by a Muslim mob. A large number of Muslim people wearing caps are depicted, and outside the temple, a crowd is shown. An JCB is also depicted in the photo showing the process of demolishing the temple.

Ali accused Kanungo of deliberately fabricating a communal angle. "Through this, what does the individual want to show? That the Muslim community has a hand in demolishing the said temple. A mosque adjacent to the temple has also been shown in the photo," the complainant alleged.

The complainant strongly refuted the accuracy of the Facebook post and image, stating they have no basis in ground reality.

"I want to inform you that this post and photo have no connection with reality. Neither is there any mosque adjacent to the temple, nor does the Muslim society have any relation to this action," the complaint reads. "An attempt is being made to incite people using false and misleading material."

The complainant clarified that while the temple has been identified for potential removal due to a metro project, it is part of a broader development plan affecting many structures, not a religiously motivated act.

Speaking to The Hindustan Gazette, complainant Ali said that the police have not taken action on his complaint nor the NHRC member removed his post. According to him, the police said they will look into the complaint but they were not keen to take the matter into cognisance.

Describing the post "fabricated", Ali said "I want to say that he is in the constitutional post and he should work for

the human rights. I demand from the Union Home Minister Amit Shah to remove him from his post. Anyone else should be replaced with him taking into account the dignity of the post”.

According to his complaint, Kanungo’s post created alarm by falsely claiming that the temple’s removal would lead to a mass exodus of Hindus from the area.

“The said individual wrote that due to the removal of this temple, there is a strong fear of a ‘Piyal’ exodus of the Hindu population,” the complaint noted.

The complainant emphasizes that Hindus and Muslims have coexisted peacefully in the Jinsi area for centuries. “For centuries, Hindus and Muslims have been living here with mutual brotherhood. There has never been any tension between Hindus and Muslims regarding the temple or any situation like exodus,” the letter stated.

The complaint alleged this is not an isolated incident, accusing Kanungo of a history of using social media to target one community while misleading another.

“This is not the first time that Priyank Kanungo has created a situation of tension between two communities through his post or article. I have mostly seen that this individual often targets one community through his posts, photos, and videos, which are done to mislead the other community and create hatred between them,” the complainant wrote.

Citing recent communal tensions in Bhopal following an incident on May 10 in the Govindpura area, the complainant urges authorities to act swiftly to prevent further escalation. The letter referenced a recent circular issued by the Bhopal Police Commissioner warning against provocative social media content.

Source: <https://www.gs-news.in/saptahik-samiksha-baithak-mein-vikas-karyon-ki-hui-samiksha/>

PURNIA : साप्ताहिक समीक्षा बैठक में विकास कार्यों की हुई समीक्षा || GS NEWS
Uncategorized May 18, 2026

सहयोग शिविर और जनगणना कार्य में तेजी लाने का निर्देश

पूर्णिया : उप विकास आयुक्त-सह-प्रभारी जिला पदाधिकारी अंजनि कुमार की अध्यक्षता में सोमवार को समाहरणालय स्थित महानंदा सभागार में साप्ताहिक समीक्षा बैठक आयोजित की गई। बैठक में विभिन्न विभागों के वरीय पदाधिकारी एवं अधिकारी उपस्थित रहे, जबकि अनुमंडल और प्रखंड स्तर के अधिकारी वीडियो कॉन्फ्रेंसिंग के माध्यम से जुड़े।

बैठक में मुख्यालय पटना से प्राप्त महत्वपूर्ण पत्रों, लोक कल्याणकारी एवं विकास योजनाओं, राष्ट्रीय मानवाधिकार आयोग एवं बिहार मानवाधिकार आयोग से संबंधित मामलों, न्यायालयीन प्रकरणों, लोक सेवाओं का अधिकार अधिनियम, कब्रिस्तान घेराबंदी, जिला स्थापना, जनगणना-2027 तथा सहयोग शिविर के कार्यों की विस्तृत समीक्षा की गई। समीक्षा के दौरान अधिकांश कार्यों की प्रगति संतोषजनक पाई गई।

प्रभारी जिलाधिकारी ने सभी संबंधित अधिकारियों को निर्देश दिया कि महत्वपूर्ण पत्रों एवं न्यायालय से जुड़े मामलों का गुणवत्तापूर्ण और त्वरित निष्पादन प्राथमिकता के आधार पर सुनिश्चित किया जाए।

सहयोग शिविर की समीक्षा के दौरान अधिकारियों को निर्देशित किया गया कि 19 मई 2026 को आयोजित होने वाले शिविर के लिए नागरिकों द्वारा जमा किए गए सभी आवेदनों का शत-प्रतिशत निष्पादन समय पर पूरा कर लिया जाए। उन्होंने कहा कि शिविरों का निरीक्षण प्रभारी सचिव एवं प्रभारी मंत्री द्वारा किया जाएगा, इसलिए किसी प्रकार की लापरवाही नहीं होनी चाहिए।

जनगणना-2027 के कार्यों की समीक्षा के दौरान चार्ज पदाधिकारियों को नियमित क्षेत्र भ्रमण कर कार्यों की निगरानी करने का निर्देश दिया गया, ताकि निर्धारित समय सीमा के भीतर गुणवत्तापूर्ण जनगणना कार्य पूरा किया जा सके।

प्रभारी जिलाधिकारी ने यह भी कहा कि सहयोग शिविर स्थलों पर आम नागरिकों के बैठने, पेयजल एवं अन्य आवश्यक सुविधाओं की समुचित व्यवस्था सुनिश्चित की जाए।

बैठक में अपर समाहर्ता राजस्व, आपदा, विधि व्यवस्था, विभागीय जांच, जिला लोक शिकायत निवारण पदाधिकारी सहित विभिन्न विभागों के अधिकारी उपस्थित थे।

Source: <https://vocaltv.in/national/wb-government-commission-constituted-corruption-wophp/cid18699146.htm>

संस्थागत भ्रष्टाचार और महिला उत्पीड़न के लिए दो आयोग गठित, सेवानिवृत्त जज करेंगे नेतृत्व
By VocalTV Desk | May 18, 2026, 17:10 IST

कोलकाता, 18 मई (हि.स.)। पश्चिम बंगाल में सत्तारूढ़ भारतीय जनता पार्टी (भाजपा) सरकार ने संस्थागत भ्रष्टाचार और महिला उत्पीड़न के मामलों की जांच के लिए दो अलग-अलग जांच आयोग गठित करने की घोषणा की है। मुख्यमंत्री शुभेंदु अधिकारी ने सोमवार को नवान्न में आयोजित मंत्रिमंडल की दूसरी बैठक के बाद इसकी जानकारी दी।

मुख्यमंत्री ने बताया कि दोनों आयोग एक जून से अपना काम शुरू करेंगे। संस्थागत भ्रष्टाचार की जांच के लिए गठित आयोग की अध्यक्षता न्यायमूर्ति विश्वजीत बसु करेंगे। इस आयोग में वरिष्ठ आईपीएस अधिकारी के. जयरामन को सदस्य सचिव बनाया गया है, जो वर्तमान में अतिरिक्त पुलिस महानिदेशक (उत्तर बंगाल) के पद पर कार्यरत हैं।

वहीं महिलाओं और बालिकाओं पर अत्याचार से जुड़े मामलों की जांच के लिए बनाए गए दूसरे आयोग की अध्यक्षता न्यायमूर्ति समाप्ति चट्टोपाध्याय करेंगी। इस आयोग में आईपीएस अधिकारी दमयंती सेन सदस्य सचिव की जिम्मेदारी संभालेंगी। वह फिलहाल अतिरिक्त पुलिस महानिदेशक (आर्म्ड फोर्स) के पद पर तैनात हैं।

मुख्यमंत्री शुभेंदु अधिकारी ने कहा कि विधानसभा चुनाव प्रचार के दौरान भाजपा ने भ्रष्टाचार और महिला सुरक्षा के मुद्दों पर सख्त कार्रवाई का वादा किया था। सरकार बनने के 10 दिनों के भीतर इन आयोगों का गठन उसी वादे को पूरा करने की दिशा में अहम कदम है।

उन्होंने आरोप लगाया कि केंद्र और राज्य सरकार की विभिन्न सामाजिक योजनाओं, निर्माण परियोजनाओं और सेवा कार्यों में बड़े पैमाने पर भ्रष्टाचार हुआ है। कटमनी, रिश्वतखोरी, सरकारी धन के दुरुपयोग और आम लोगों के साथ धोखाधड़ी जैसे मामलों में सरकारी अधिकारियों, पंचायत प्रतिनिधियों, पार्षदों और बिचौलियों की संलिप्तता रही है।

मुख्यमंत्री ने बताया कि भ्रष्टाचार जांच आयोग को मुख्य सचिव और गृह सचिव की ओर से प्रशासनिक, तकनीकी और आधारभूत सहायता उपलब्ध कराई जाएगी। आयोग को आवश्यक दस्तावेज और मानव संसाधन भी दिए जाएंगे। उन्होंने कहा कि आयोग काम शुरू होने के 30 दिनों के भीतर प्रारंभिक सिफारिशें देना शुरू कर सकता है, जिसके आधार पर पुलिस प्राथमिकी दर्ज कर भारतीय न्याय संहिता (बीएनएस) के तहत कार्रवाई करेगी।

महिला और बालिका सुरक्षा आयोग के बारे में मुख्यमंत्री ने कहा कि आयोग के पूरी तरह सक्रिय होने के बाद एक समर्पित पोर्टल शुरू किया जाएगा, जहां पीड़ित शिकायत दर्ज करा सकेंगे। पुराने लंबित मामलों और एफआईआर की भी समीक्षा की जाएगी।

उन्होंने यह भी बताया कि राष्ट्रीय मानवाधिकार आयोग, अनुसूचित जाति आयोग, अनुसूचित जनजाति आयोग, ओबीसी आयोग, अल्पसंख्यक आयोग और महिला एवं बाल अधिकार आयोगों की लंबित सिफारिशों की भी प्रारंभिक समीक्षा की जाएगी। -----

हिन्दुस्थान समाचार / ओम पराशर

Source: <https://rajexpress.com/madhya-pradesh-news/vidisha-vijay-mandir-hopes-rise-after-bhojshala-verdict-nhrc-member-priyank-kanoongo>

न्यूज़ /होम/ भोजशाला फैसले के बाद विदिशा के विजय मंदिर पर चर्चा तेज

भोजशाला फैसले के बाद विदिशा के विजय मंदिर पर चर्चा तेज: NHRC सदस्य प्रियंक कानूनगो बोले- संस्कृति के पुनर्जागरण का दौर, विजय मंदिर को लेकर न्याय की जगी उम्मीद

Mon, 18 May, 2026

विदिशा। धार जिले की ऐतिहासिक भोजशाला मामले में एमपी हाईकोर्ट के फैसले के बाद अब विदिशा के विजय मंदिर को लेकर भी नई उम्मीदें जागने लगी हैं। हिंदू संगठनों और समाज के लोगों में इस फैसले को लेकर उत्साह देखा जा रहा है। वहीं राष्ट्रीय मानव अधिकार आयोग के सदस्य प्रियंक कानूनगो ने कहा है कि प्रधानमंत्री नरेंद्र मोदी के नेतृत्व में देश में सांस्कृतिक विरासत और सनातन आस्था के पुनर्जागरण का समय चल रहा है। उन्होंने कहा कि जिस तरह राम मंदिर और भोजशाला को लेकर लंबे समय बाद निर्णय आए, उसी तरह विदिशा के विजय मंदिर को लेकर भी लोगों को न्याय की उम्मीद है।

चल रहा है पुनर्जागरण का समय

भोजशाला मामले में आए फैसले के बाद विदिशा में भी धार्मिक और सांस्कृतिक चर्चाएं तेज हो गई हैं। लोगों का मानना है कि ऐतिहासिक और धार्मिक स्थलों को उनकी मूल पहचान दिलाने की दिशा में देश आगे बढ़ रहा है। इसी बीच मानव अधिकार आयोग के राष्ट्रीय सदस्य प्रियंक कानूनगो ने बयान देते हुए कहा कि पीएम नरेंद्र मोदी के नेतृत्व में देश में सांस्कृतिक विरासत और सनातन आस्था के पुनर्जागरण का समय चल रहा है। उन्होंने कहा कि जिस तरह 500 सालों के बाद अयोध्या में भगवान राम का भव्य मंदिर बनने के बाद अब भोजशाला को लेकर लंबे समय बाद जो निर्णय आया, उससे विदिशा के विजय मंदिर को लेकर भी लोगों को न्याय की उम्मीद है।

ऐतिहासिक धरोहरों को मिल रहा सम्मान

केंद्र सरकार भारतीय संस्कृति और विरासत के संरक्षण के लिए लगातार कार्य कर रही है। उन्होंने कहा कि देश में अब अपनी परंपराओं और ऐतिहासिक धरोहरों को सम्मान दिलाने का वातावरण बना है। राम मंदिर निर्माण से लेकर भोजशाला के फैसले तक यह एक सांस्कृतिक जागरण का संकेत है।

Source: <https://www.etvbharat.com/amp/hi/state/vidisha-medical-college-scam-national-human-rights-commission-notice-to-collector-mps26051802361>

ETV Bharat / state

विदिशा मेडिकल कॉलेज में घोटाला! कलेक्टर और श्रम विभाग से 15 दिन में मांगी रिपोर्ट
विदिशा मेडिकल कॉलेज में आउट सोर्सिंग कर्मचारियों की नियुक्ति के नाम पर वित्तीय अनियमितता का आरोप.
कलेक्टर और श्रम विभाग से 15 दिन में मांगी रिपोर्ट (ETV BHARAT)

By ETV Bharat Madhya Pradesh Team

Published : May 18, 2026 at 2:40 PM IST

विदिशा :शासकीय अटल बिहारी वाजपेयी मेडिकल कॉलेज में आउटसोर्स कर्मचारियों के नाम पर हुए कथित घोटाले का मामला राष्ट्रीय मानवाधिकार आयोग तक पहुंच गया है. सामाजिक कार्यकर्ता नितिन चौरसिया की शिकायत पर राष्ट्रीय मानवाधिकार आयोग (NHRC) ने कड़ा रुख अपनाते हुए विदिशा कलेक्टर और श्रम विभाग को नोटिस जारी कर 15 दिन के भीतर एक्शन टेकन रिपोर्ट तलब की है.

NHRC सदस्य प्रियांक कानूनगो भड़के

राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियांक कानूनगोने कहा "हमारे पास शिकायत आई थी कि मेडिकल कॉलेज विदिशा में जितने सुरक्षाकर्मी और अन्य सहायक होने चाहिए, वे नहीं हैं. ज्यादा लोगों के नाम रजिस्टर में दर्ज हैं. इसकी तुलना में कम लोग काम कर रहे हैं. इस कारण मरीजों को तकलीफ होती है. पर्याप्त संख्या में उनके सेवादार उपलब्ध नहीं होने के कारण कई सेवाएं बाधित हो रही हैं. हमने इसका संज्ञान लिया है, क्योंकि यह पेशेंट्स के मानवाधिकार से जुड़ा गंभीर मामला है. इस मामले में हमने कलेक्टर और श्रम विभाग को नोटिस दिया है. उनसे रिपोर्ट मांगी है."

निजी आउटसोर्सिंग एजेंसी सवालों के घेरे में

आयोग को मिले साक्ष्यों और शिकायत के अनुसार मेडिकल कॉलेज में कार्यरत निजी आउटसोर्सिंग एजेंसी के माध्यम से बड़ी वित्तीय गड़बड़ी हुई है. शिकायतकर्ता नितिन चौरसिया का कहना है "कॉलेज में वास्तव में लगभग 400 कर्मचारी काम कर रहे हैं, जबकि बिल 600 कर्मचारियों का वेतन निकाला जा रहा है. इनके अतिरिक्त 200 फर्जी नामों के जरिए सरकारी धन का कथित तौर पर गबन किया जा रहा है."

देवास शिक्षा विभाग में 4 करोड़ से अधिक का घोटाला, डीईओ पर गंभीर आरोप, कमिश्नर ने किया सस्पेंडभोपाल में बड़ा बैंक घोटाला, रिकवरी एजेंटों ने लगाया 41.94 लाख का चूना, रची चोरी की झूठी कहानी
अफसरों पर मिलीभगत का आरोप

शिकायत में आरोप लगाया है कि इस पूरे घोटाले में आउटसोर्सिंग कंपनी के साइट मैनेजर सहित कॉलेज के तत्कालीन जिम्मेदार प्रशासनिक अधिकारियों की मौन सहमति या संलिप्तता है. एक मामला नर्स की नियुक्ति का भी है, जो कथित तौर पर 2021 से 2024 तक फर्जी दस्तावेजों के आधार पर कार्यरत रही. आरोप है कि मामला उजागर होने के बावजूद उचित कानूनी कार्रवाई के बजाय इसे आपसी साठगांठ से दबाने का प्रयास किया गया.

कर्मचारियों के पीएफ और वेतन भुगतान की प्रक्रिया में पारदर्शिता की कमी तथा मौके पर पर्याप्त स्टाफ न होने से मरीजों को मिलने वाली असुविधा को मानवाधिकारों का खुला उल्लंघन बताया गया है.

DATE	CHANNEL	TIME	DETAILS	DURATION	PROGRAM	AUTHOR	PERSONALITY
18.05.2026	News18 Rajasthan	17:00	Pratik Yadav Death: प्रतीक यादव की मौत से जुड़ी खबरों को लेकर लगातार कई सवाल उठ रहे हैं। इस मामले में अब तक सामने आई जानकारी के आधार पर स्थिति स्पष्ट करने की कोशिश की जा रही है। स्थानीय प्रशासन और संबंधित सूत्रों के अनुसार मामले की जांच जारी है और पुलिस सभी पहलुओं की बारीकी से पड़ताल कर रही है। अभी तक किसी भी निष्कर्ष की आधिकारिक पुष्टि नहीं हुई है।	03:55 Min	Breaking News	Abc	
18.05.2026	India Today	16:00	India Hits Back Hard On Human Rights Questions During MEA Briefing in Norway -Sibi George delivered a forceful defence of India's democracy and human rights record during a heated press conference in Oslo amid Prime Minister Narendra Modi's official visit. Responding to tough questions from a Norwegian journalist about human rights and press freedom, George said India's global credibility is built on its democratic institutions, constitutional protections and contributions during international crises.	12:45 Min	Breaking News	abc	
18.05.2026	OTV News English	17:47	MEA's Sibi George Affirmed India's Civilisational Legacy, Commitment To Equality And Human Rights	02:55 Min	Breaking News	abc	

18.05.2026	Saam TV	11:47	<p>The Supreme Court of India has delivered a significant ruling stating that even in cases filed under stringent laws like the UAPA (Unlawful Activities Prevention Act), bail remains a fundamental right of the accused.</p> <p>The court observed that “bail is the rule and jail is the exception,” and emphasized that this principle applies to all individuals. It further stated that no person can be kept in prolonged detention for years merely under the guise of investigation, as it would violate fundamental rights.</p> <p>The judgment came while granting bail to accused Syed Andarabi in a case related to drug trafficking and alleged terror financing in Jammu and Kashmir. The court highlighted that personal liberty cannot be compromised indefinitely without proper justification.</p>	00:32 Min	Breaking News	abc	
------------	---------	-------	--	-----------	---------------	-----	--

18.05.2026	Times Now	15:42	<p>SC Refuses Stay On Stray Dog Removal From Public Institutions</p> <p>-The Supreme Court has refused to stay its earlier order directing the removal of stray dogs from public institutions such as schools, hospitals and colleges, citing public safety concerns. The apex court observed that governments have failed to effectively implement the Animal Birth Control (ABC) Rules, 2023, resulting in what it termed an alarming situation across the country. It warned that non-compliance could lead to contempt proceedings against municipal and state officials. The court further stated that the State cannot remain a mute spectator when citizens face risks from stray dog bites, calling it a violation of fundamental rights and rule of law. It directed every district to establish at least one ABC centre and asked High Courts to monitor implementation through suo motu cases. The court also clarified that no criminal action should be taken against officials implementing its orders.</p>	03:42 Min	Breaking News	Abc	
18.05.2026	NEWS9 Live	18:45	<p>Can ordinary bail principles apply to extraordinary terror-related cases?</p> <p>As the Supreme Court revisits key UAPA bail principles, a major national debate has reopened, should stricter anti-terror laws override individual liberty, or is prolonged incarceration undermining justice itself?</p>	02:58 Min	Breaking News	abc	

18.05.2026	Mathrubhumi News	18:41	<p>Modeling Exploitation: Human Trafficking Case Highlights Victim's Ordeal and Pursuit of Justice in Dubai</p> <p>-The victims, initially attracted by modeling opportunities, were deceived and trafficked.</p> <ul style="list-style-type: none"> • Reports highlight the dangerous practices within the modeling industry that facilitate such exploitation. 	01:57 Min	Breaking News	abc	
18.05.2026	Kalinga TV	14:20	Balianta Lynching Case: All 25 Accused Identified, Says Crime Branch DG	06:21 Min	Breaking News	abc	
18.05.2026	OTV	19:00	All Accused Identified In Balinata Lynching Case -Odisha Crime Branch DG Vinaytosh Mishra on Monday informed that all the accused involved in the Balianta Soumya Ranjan Swain lynching case have been identified, while the investigation into the sensational case is continuing from all angles.	04:45 Min	Breaking News	abc	
18.05.2026	India News	19:30	<p>Patiala Murder Case: मेडिकल स्टूडेंट की बेरहमी से हत्या</p> <p>-पंजाब के पटियाला में मेडिकल छात्र की बेरहमी से हत्या का मामला सामने आया है। छात्र का शव पीजी कमरे में खून से लथपथ हालत में मिला। शुरुआती जांच में गले पर कई वार कर हत्या किए जाने की आशंका जताई गई है। फॉरेंसिक टीम ने मौके से अहम सबूत जुटाए हैं और पुलिस मामले की जांच में जुटी है।</p>	05:15 Min	Breaking News	Abc	

18.05.2026	Zee Uttar Pradesh UttaraKhand	14:20	Chandranath Murder Case : मुजफ्फरनगर से बड़ी खबर, शुभेंद्र अधिकारी के PA की हत्या का आरोपी गिरफ्तार, CBI और पुलिस की संयुक्त कार्रवाई, हरिद्वार से दिल्ली भाग रहा था आरोपी, बलिया का रहने वाला है आरोपी राजकुमार सिंह, चंद्रनाथ रथ हत्याकांड में बड़ी कार्रवाई	02:50 Min	Breaking News	Abc	
18.05.2026	V6 News Telugu	17:45	Caste Discrimination Disrupts Bonalu Celebrations in Peddapalli: Dalit Women Protest Against Exclusion from Temple Entrance -Residents report exclusionary practices during the traditional festivities based on caste affiliations. • Local leaders and activists call for inclusive celebrations to promote unity and counter discrimination.	02:354 Min	Breaking News	Abc	

18.05.2026	Republic World	09:25 Min	<p>Arnab Exposes System That Betrayed Twisha, Leads Republic's Relentless Pursuit Of Justice For Twisha</p> <p>The tragic and untimely death of 33-year-old former Miss Pune, MBA graduate, and actress Twisha Sharma at her marital home in Bhopal has sent shockwaves across the nation. Married just five months ago in December 2025 to Bhopal-based advocate Samarth Singh, Twisha was found dead under highly suspicious circumstances on May 12, 2026.</p> <p>As public outrage mounts, Arnab leads a relentless pursuit of justice, exposing a system that allegedly failed a young woman trapped in an environment of extreme emotional torture and dowry harassment.</p>	04:12 Min	Breaking News	Abc	
------------	----------------	-----------	--	-----------	---------------	-----	--

18.05.2026	India Today	13:45	Husband's Anticipatory Bail Rejected In Dowry Death Case As Police Hunt Absconding Accused -A court has rejected the anticipatory bail plea of an absconding husband accused in a dowry harassment and death case. The accused, who is a lawyer and belongs to an influential family of a former judge, has been missing since the case came to light. The family of the deceased wife alleges that she took her own life as a direct result of dowry harassment. While the mother-in-law was granted bail two days prior by the same judge, the husband's request for protection from arrest was dismissed. Police teams are currently conducting raids to locate and detain the accused, who has not cooperated with the ongoing investigation. The rejection of the anticipatory bail plea marks a significant development in the case, as authorities intensify their search efforts to take the absconding husband into custody.	03:34 Min	Breaking News	Abc	
18.05.2026	NDTV India	18:14	'योगी मॉडल' की बंगाल में एंटी से हिंसा विपक्ष! -देश के दो सबसे बड़े सियासी गढ़—उत्तर प्रदेश और पश्चिम बंगाल—इस समय 'बुलडोजर नीति' को लेकर सुलग रहे हैं। उत्तर प्रदेश की राजधानी लखनऊ में इलाहाबाद हाई कोर्ट के कड़े निर्देश के बाद नगर निगम ने सिविल कोर्ट के बाहर अवैध रूप से बने लगभग 240 वकीलों के चैबरों को ध्वस्त कर दिया, जिसने वकीलों के उग्र आंदोलन और मानवाधिकार आयोग तक मामले को पहुंचा दिया है।	42:45 Min	Breaking News	abc	

